

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 6240
TO BE ANSWERED ON 05.04.2018

RURAL DEVELOPMENT SCHEMES IN TRIBAL AREAS

**6240. SHRI RAVINDRA KUMAR PANDEY:
SHRIMATI REKHA VERMA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the various rural development schemes being implemented by the Union Government in various tribal areas of Jharkhand and Uttar Pradesh;
- (b) the details of the funds allocated for the same, Scheme-wise;
- (c) whether the Union Government proposes to provide ownership rights to the tribal people living in forest land in rural areas of Jharkhand and Uttar Pradesh and if so, the details thereof;
- (d) whether the Union Government proposes to construct roads and create other infrastructural facilities in the said areas; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (b): The Ministry of Rural Development, inter alia, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay – Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana – Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas including tribal areas of Jharkhand and Uttar Pradesh through employment generation, strengthening of livelihood opportunities, promoting self-employment, skilling of rural youths, provision of social assistance and other basic amenities. The total fund allocated to the State of Jharkhand and Uttar Pradesh under different Rural Development Programmes are given as under:

(Rs. in crore)

	Jharkhand	Uttar Pradesh
MGNREGA*	1352.64	3689.11
PMAY-G	1245.47	2985.44
PMGSY	1109.00	1769.00
DAY-NRLM	95.56	364.86

*Released amount as MGNREGA is demand driven programme,

(c): Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded; and to provide for a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land.

(d) & (e): Major rural development programmes implemented by the Ministry under which rural infrastructures are created are PMGSY, PMAY-G and MGNREGA. These schemes are being implemented across the rural areas of the country, including Jharkhand and Uttar Pradesh. PMGSY is a one-time special intervention of Government to provide connectivity by way of a single all-weather road with necessary culverts and cross drainage structures, to the eligible unconnected habitations in the core network. The programme envisages connecting all eligible unconnected habitations with a population of 500 persons and above (as per 2001 Census) in plain areas and 250 persons and above (as per 2001 Census) in Special Category States (Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), Tribal (Schedule-V) areas, the Desert Areas (as identified in Desert Development Programme) and in Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs/Planning Commission). For most intensive IAP blocks, as identified by Ministry of Home Affairs, the unconnected habitations with population 100 and above (as per 2001 Census) are eligible to be covered under PMGSY. PMGSY also permits upgradation (to prescribed standards) of existing rural roads in districts where all the eligible habitations of the designated population size have been provided all weather road connectivity.
